

21

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 137/(MAH)/2017  
CA No.

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE PARTIES: Sandeep Steels  
V/s.  
Rishi Laser Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
21	Niraj Shah	Adv for Petitioner Law chambers of Siddhant Sharma	
22)	Rahul Oak, also Siddhant Shetye	Advocate for Corporate Debtor.	

**ORDER**

TCP No. 137/I&BP/NCLT/MB/MAH/2017

In view of the cheque given by the Corporate Debtor to the satisfaction of  
the claim made by the Petitioner, the petitioner having filed Memo of Withdrawal,  
this Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASHKUMAR  
Member (Judicial)

Encl: Withdrawal Memo.